

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).27701/2025

[Arising out of impugned final judgment and order dated 10-04-2025 in SA No.1120/2024 passed by the High Court of Judicature at Allahabad]

STATE OF UTTAR PRADESH & ORS.

PETITIONER(S)

VERSUS

BHAIRAV NATH SINGH & ORS.

RESPONDENT(S)

IA No. 236315/2025 - CONDONATION OF DELAY IN FILING

IA No. 236319/2025 - EXEMPTION FROM FILING O.T.

Date : 08-12-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :

Mr. Namit Saxena, AOR

Mr. Abhinav S Agarwal, Adv.

For Respondent(s) :Mr. Karan Verma, AOR

Upon hearing the counsel the Court made the following

O R D E R

1. Let the respondents file an affidavit indicating, in a tabular form, the orders passed by the State Government/Different Courts, allowing the respondents to continue discharging their duties as "Prashikshan Mitra", now termed as "Guest Lecturers". The needful be done within one week.

2. List on 19.01.2026.

3. In the meanwhile, the effect and operation of the impugned judgment/order dated 10.04.2025 in Special Appeal

No.1120 of 2024 passed by the High Court of Judicature at Allahabad, titled "*State of U.P. & Ors. vs. Bhairav Nath Singh & Ors.*", shall remain stayed.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)